

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

244. CA/148/2022 In CP/164(MB)2021

IN THE MATTER OF

Nikhilendra Motilal Lodha

... Petitioner

VS

Galco Extrusions Private Limited

... Respondent

Section 213, Sec. 241(1) & Sec. 242(4) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Nausher Kohli (PH)

For the Petitioner: Mr. Nikhilendra Lodha (Present in Person)

For the Respondent No. 2: CS Mahesh Athawale (PH)

For the Respondent No. 2: Mr. Sandesh Lodha (PH) (Present in Person)

For the Respondent: Adv. P. M. Athavale (VC)

ORDER

CA/164(MB)2021 – Both parties are present in person and pray for a short adjournment so as to enable them to explore the possibility of resolution through mediation. In view of the same, adjourned to **08.05.2024**. To be taken up at 2.30 PM.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/